Form 26 (See rule 4(A)

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO...BIAHR LEGISLATIVE ASSEMBLY (NAME OF THE HOUSE) FROM......62, PURNEA (GENERAL).......CONSTITUENCY (NAME OF THE CONSTITUENCY)

PART A

I......VIJAY KUMAR KHEMKA...**son/daughter/wife of...LATE MANGALCHAND KHEMKA...Aged.....63....years, resident of SANOLI CHOWK, N.H-31, GULABBAGH, BLOCK-PURNEA EAST, DIST-PURNEA – 854326.... (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by BHARATIYA JANATA PARTY(BJP)

(**name of the political party) / **am contesting as an Independent eandidate.

(**strike out whichever is not applicable)

- (2) My name is enrolled in...62 PURNEA (General) BIHAR...(Name of the constituency and the state), at Serial No...133...in Part No....142...
- (3) My contact telephone number (s)is/are...9572714733/9473198698/0645423200andmy e-mail id (if any)is... purneamla@gmail.com/vkhemka.bjp@gmail.com..and my social media account(s)(if any)is/are
- (i)www.facebook.com/vijaykhemkamla
- (ii)https://twitter.com/vijaykhemkamla
- (iii)www.instagram.com/vijaykhemkamla
- (iv) WhatsApp 9572714733

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(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

SI. No.	Names		year for which the last Income- tax	Rupees) Financia on 31"M	Income Tax Return(in for the last Three Vears completed (as arch) TOTAL INCOME)
li.	Self		2019-20	(i)	10,03,320 = 00
	VIJAY KUMAR	AEOPK9402J	2020-21	(ii)	5,82,140 = 00
	KHEMKA		2021-22	(iii)	5,29,180 = 00
2.	Spouse		2019-20	(i)	1,81,720 = 00
	SUCHITRA	. D IDD6 40334	2020-21	(ii)	2,19,890 = 00
	DEVI KHEMKA	ADJPD8492M	2021-22	(iii)	2,21,810 = 00
3.	HUF (If Candidate is		2019-20	(i)	1,65,750 = 00
	Karta/Coparcener)		2020-21	(ii)	71,77,140 = 00
	VIJAY KUMAR KHEMKA (HUF)	AAEHV8328J	2021-22	(iii)	7,52,540 = 00
4.	Dependent 1			(i)	Not applicable
	Not	Not	Not	(ii)	Not applicable
	applicable	applicable	applicable	(iii)	Not applicable

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5.	Dependent 2		Not applicable	(i)	Not applicable
	Not applicable	Not		(ii)	Not applicable
		applicable		(iii)	Not applicable
6.	Dependent 3			(i)	Not applicable
	Not	Not	Not	(ii)	Not applicable
	applicable	applicable	applicable	(iii)	Not applicable

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii)below) Not applicable

OR

(ii) The following criminal cases are pending against me: <u>CASE JUDGMENT 13.06.2022</u> (If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	concerned	CD 4590/15	ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
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(b)	Case No. with Name of the Court	Spl Case No - 71/18 (Trail No) A.C.J.M-1- Cum Public Representative Special Court Purnea	ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CՄM SPECIAL JUDGE MP/MLA COURT
(c)	Section(s) of concerned Acts / Codes involved (give no. of the Section, e.g. Sectionof IPC, etc.).	U/S 188, 171 (H) IPC	ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
(d)	Brief description of offence	-Violence of government order -Illegal payment in connection with an election	ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
(e)	Whether charges have been framed (mention YES or NO)		ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
(f)	If answer against (e) above is YES, then give the date on which charges were framed	22/09/2017	ACQUIETED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	No	N.A	N.A

(6) Cases of conviction

(i) ☐ declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below :Not applicable

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- (If the candidate has been convicted, then tick this alternative and score off alternative
 - (i) above, and give details in the Table below)

Table

(a)	Case No.	Not applicable	Not applicable	Not applicable
(b)	Name of the Court	Not applicable	Not applicable	Not applicable
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.).	Not applicable	Not applicable	Not applicable
(d)	Brief description of offence for which convicted	1000	Not applicable	Not applicable
(e)	Dates of orders of conviction	Not applicable	Not applicable	Not applicable
(f)	Punishment imposed	Not applicable	Not applicable	Not applicable
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No.)	Not applicable	Not applicable	Not applicable
h)	If answer to (g) above is YES, give details and present status of appeal	Not applicable	Not applicable	Not applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]:YES

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Note:

- 1. Details should be entered clearly and legibly in BOLD letters.
- Details to be given separately for each case under different columns against each item.
- Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3,Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment
- Note: 6. Details should include the interest in or ownership of offshore assets.
- Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries':

S. No.	Description	Self	Spouse		100	100 Total (100 total)	Depen dent-3
(i)	Cash in hand(31/03/2022)	Rs. 61,352.00	Rs. 4,38,746.00	Rs. 11,925.00	applie	10000	Not applica ble

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(1)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	Allahabad Bank (Indian Bank) A/C -	12075.24	UPTO 31-43- 2022 SBI SB A/C - 30090378551 Rs: 60.012.12			
		FDR with SBI Bank A/C - 35491137967, (Maturity,Closed) TOTAL Rs:-1,69,336.99	Total Rs :- 18,763.86		Not applic able	Not applica ble	Not applica ble
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	Nil	Nil	Nil	Not applic able	Not applica	Not applica
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	527045593 RS – 320490.00 526118779 Rs –	LIC Policies and SURRENDER Values Current (31.12.2022) 849597135, Rs – 267691.00 Total Rs = 2,67,691.00	Nil	Not applic able	Not	Not applica ble
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	Niraj Trading Co, Rs:-9,94,791,03 Jindal Enterprises Rs: 11,98,607,00 Chiranjiy Khemka,	Nil	UPTO 31-03- 2022 Niraj Trading Co., Rs:- 40,85,213.00 Jindal Enterprises, Rs:32,33,014.00 Harshit Enterprises, Rs:14,84,000.00 TDS: 66,234.00 TOTAL :Rs 88,68,461.00	Not	Not applica ble	Not applica ble

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	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	M&M Scarpio Vehicle (BR11X-5151), Rs = 13,80,419.00 Date: 16/02/2016 Toyoto INNOVA Vechile (BR11AU-5151) Rs:-26,02,140.00 Date:-02/08/2021	Nil		Not applic able	applica	Not applica ble
(vii)		Gold Chain (27 gm) 26-05-2015, Rs.	Gift from Marriage & other Gold (300 gms) Current Rate Rs. 17,50,000.00 & Silver (1.00 Kg) Rs.70,000.00 Total Rs:- 18,20,000.00 Current Market Value (31/03/2022)	Gold Jewellery (82.47 gm) Dt:04/9/21 & 05/10/21 Rs.4,36,475.00 Diamond Jewellery (7.46gms) Dt:05/10/2021 Rs:76200.00 Total Rs:- 5,12,675.00	Not applic able		Not applica ble
(viii)	Any other assets such as value of claims/interest (31/03/2022)	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs-38150.00 Mobile and Loudspeaker, RS:- 39008.00 Laptop, Rs - 230100.00 Furniture, Rs - 281410.00 Invertor/Battery, Rs - 12000.00 Intercom, Rs - 10303.00 Portable P A Set Rs 6700.00 Airconditioner & T.v Rs 89900.00 Total Rs = 7,90,291.00	Mobile Set, Rs =15100.00 Furniture, Rs:-2,64,358.00 Watch, Rs:7,325.00	(31/03/2022) HOUSE HOLD GOODS Rs: 2,43,760.00 Mobile Rs:23490.00 Total Rs: 2,67,250.00			
(ix)	Gross Total value		Rs : 28,31,983.86	Rs:- 97,20,323.1	Not applicable Not	Not.	Not applied ble Not applied

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B. Details of Immovableassets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF	Depen dent-1		
(i)	Agricultural Land Location(s) Survey number(s)	Nil	Nil	Nil	Not applie able	Not applic able	Not applica ble
	Area (total measurement in acres) (Decimal)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applic able	Not applie able	Not applica ble
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Any Investment on the land by way of development, construction etc.		Nil	Nil	Not applic able	Not applic able	Not applica ble
	Approximate Current market value	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Area (total measurement in sq. ft.)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble

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	Whether inherited	Nil	Nil	Nil	Not	Not	Not
1 .3	property (Yes or No)	200		****	applic able	applic able	applica ble
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applic able	Not applie able	Not applica ble
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Approximate current market value	Nil	Nil	Nil	Not applie able	Not applie able	Not applica ble
(iii)	Commercial Buildings	Nil	Nil	Nil			
	(including apartments) -Location(s) -Survey number(s)				Not	Not	Not
	-Survey number(s)				applic able	applic able	applica ble
	Area (total measurement in sq. ft.) (Decimal)	Nil	Nil	Nil	Not applie able	Not applic able	Not applica ble
	Built-up Area (total measurement in sq.ft.)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applic able	Not	Not
	Cost of property (in case of purchase) at the time of purchase	Nil	Nit	Nil	Not applic able	Not	Not
	Any Investment on the property by way of development, construction etc.	Nil	Nil	Nil	Not applic able	Not applic able	Not applica ble
	Approximate current market value	Nil	Nil	Nil	Not applic able	Not applie able	Not applica ble
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	Nil	Mouza Abdulanagar Gulabbagh Purnea Thana -100/1 Khata -641 Khesra - 1538	Nil	Not applic able	Not	Not applica
	Area (Total measurement in sq. ft)	Nil	2602.86 Sqft	Nil	Not applie able	Not applic able	Not applica ble
	Built up Area (Total measurement in sq. ft.)	Nil	4000.00 Sqft	Nil	Not applie able	Not	Not applica ble

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0	Whether inherited property (Yes or No)	Nil	No	Nil	Not applic able	Not applic able	Not applica ble
	Date of purchase in case of self – acquired property	Nil	06/09/1993	Nil	Not applie able	Not applic able	Not applica ble
	Cost of property (in case of purchase) at the time of purchase	Nil	Rs. 40,000.00	Nil	Not applic able	Not applie able	Not applica ble
	Any Investment on the land by way of development, construction etc. (Home) 31/03/2022	Nil	O.B Rs. 26,47,514.00 Add:(2020-2022) Add Rs:- 67,680.00 Add Rs:-8,86,635.00 TOTAL= Rs 36,01,829.00	Nil	Not applic able	Not applic able	Not applica ble
	Approximate current market value	Nil	Rs. 95,00,000.00	Nil	Not applie able	Not applic able	Not applica ble
(v)	Others (such as interest in property)	Nil	Nil	Nil	Not applic able	Not applie able	Not applica ble
(vi)	Total of current market value of (i) to (v) above	Nil	Rs. 95,00,000.00	Nil	Not applic able	Not applic able	Not applica ble

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item) 31/03/2022

S. No.	Description	Self	Spouse	HUF	Depen dent-1	1.55 P. S. U.	Depen dent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan (31/03/2022)	Secured Loan SBI BIHAR VIDHANSHABHA MOTOR CAR LOAN Rs:-12,31,830.00	Nil	Nil	Not applic able	Not applic able	Not applicabl
	Loan or dues to any other individuals/ entity other than mentioned above.(31/03/2022) Name(s), Amount outstanding, nature of loan	Nil	Unsecured Loan Vijay kr.Khemka Rs: 9,00,000.00	Nil	Not applic able	Not applic able	Not applicable

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	Any other liability	Nil	Nil	Nil	Not applic able	Not applie able	Not applicable
	Grand total of liabilities	Rs: 12,31,830.00	Rs.9,00,000.00	Nil	Not applic able	Not	Not applicab
ii)	Government Dues: Dues to departments dealing with Government accommodation	time durin notification (B) If answer declaration (i) The RA BA (ii) The Go (a) (b) (c) (d) [th me no No co wa ab su	Deponent been attended by gothe last ten your of the current electron (A) above may be furnished to address of the Got JVANSHI NAGA ALLY ROAD, PATE and the second of the current accommon accommon to the second telephone charges (date) Nil to the second of the current accommon telephone charges (date) Nil to the second of the current of the motified or any date the second of the second of the current of the motified or any date the second of the s	the Government accomment a	follow mmodati a-3/7 BIHAR at of all s- 22 of the age city charges fo	of any of ving ion: third ion is encies arges, r the	YES/N O (Pl. ticl the approp iate alterna ive)
(iii)	Dues to department dealing with Government transport (including aircrafts an	rt	Nil				Nil

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		Self	Spouse	HUF	177235550	1000	Depen dent-3
(iv)	Income Tax dues	Nil	Nil	Nil	Not applicab	Not applic able	Not applicab
(v)	GST dues	Nil	Nil	Nil	Not applicab le	Not applic able	Not applicab le
(vi)	Municipal/Property tax dues	Nil	Nil	Nil	Not applicab	Not applic able	Not applicab
(vii)	Any other dues	Nil	Nil	Nil	Not applicab	Not applic able	Not applicab le
(viii)	Grand total of all Government dues	Nil	Nil	Nil	Not applicab	Not applie able	Not applicab
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.		Nil	Nil	Not applicat	Not applie	Not applicab

(9) Details of profession or occupation:

(a)Self Social Work, Salary Allowance from Bihar Vic	dhansab	ha
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(b) Spouse ... House Wife

(9A) Details of source(s) of income:

(a) Self ...Intrest Income,.Govt. Salary And Allowance

- (b) Spouse ... House Rent Property
 - (c) Source of income, if any, of dependents,.....Not applicable......
- (9B) Contracts with appropriate Government and any public company or companies
 - (a) details of contracts entered by the candidate...Not applicable......
 - (b) details of contracts entered into by spouse.....Not applicable.......
 - (c) details of contracts entered into by dependents.....Not applicable.....
 - (d) Details of contracts entered into by Hindu Undivided Family or trust in which the

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candidate or spouse or dependents have interest Not applicable

- (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share..... Not applicable.........

(10) My educational qualification is asunder:

- 10th (Matric), SUMRIT HIGH SCHOOL, BANMANKHI, (BSEB, PATNA) YEAR -1974
- 12th (Intermediate) LALIT NARAYAN MITHILA UNIVERSITY, DARBHANGA, YEAR 1976

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

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PART - B

ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

(11).

		Name of the candidate		Sh./Sprt./Kurn.V		IJAY KUMAR KHEMKA					
2.		Full postal address		SANO	LI CHOWK, N.H-31	GULABBAGH, BLOCK -PURNEA I- PURNEA – 854326					
			C d-		EAST, DIS	PALARIHAR V	DHANS	ABHA			
3.		Number and nam constituency and State		,	52, PURNEA (GENE	RAL) BIHAR VIDHANSABHA					
4.		Name of the political set up the candidat write 'Independent')	party which e (otherwise	BHARATIYA JANATA PARTY(BJP)							
5.		Total number of pendicases	ng criminal	(ZERO) ACQUIETED DT:-13/06/2022							
6.		Total Number of case convicted	s in which	Nil							
7.			PAN of	Year for which last Income Tax Return filed (F.Y:21-22) –(A.Y:22-23)							
		(a) Candidate	AEOPK9402J		2021-22		Rs. 5,29,180.00				
		(b) Spouse	ADJPD8492M	2021-22		Rs. 2,21,810.00					
1		(e) HUF	AAEHV8328J	2021-22		Rs. 7,52,540.00					
		(d) Dependent	Not applicable			Not applicable					
8.		Details of Assets and Liabilities (in-			offshore assets) in	rupees(31-03-2	022)				
		Description	Self		Spouse	HUF	Depen dent-1	Depen dent-2	dent-3		
A.		Moveable Assets (Total value)	Rs. 49,90,35	57.00	Rs. 21,06,783.00	Rs.7,79,925.00	Not applic able	Not applic able	Not applica ble		
В.		Immovable Assets					Not applic able	able	Not applica ble		
	I	Purchase Price of self-acquired immovable property	Nil		Rs. 40,000.00	Nil	Not applic able	Not applic able	Not applies ble		
	П	Development/const ruction cost of immovable property after purchase (if applicable) 31/03/22	Nil		Rs. 36,01,829.00	Nil	Not applic able	Not applic able	Not applica ble		

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	Ш	Approximate Current Market Price -31/03/2022					2010	
		(a) Self-acquired assets (Total Value)	Nil	Rs. 95,00,000.00	Nil	Not applica ble	Not applic able	ble
		(b) Inherited assets (Total Value)	Nil	Nil	Nil	Not applica ble	Not applic able	Not applica ble
).		Liabilities (31-03-2022)						
	(i)	Government dues (Total)	Nil	Nil	Nil	Not applica ble	Not applic able	Not applica ble
	(ii)	Loans from Bank, Financial Institutions and others (Total)	12,31,830.00	9,00,000.00	Nil	Not applica ble	Not applic able	Not applica ble
10.		Liabilities that are unde	er dispute					
	(i)	Government dues (Total)	Nil	Nil	Nil	Not applica ble	Not applic able	Not applica ble
	(ii)	Loans from Bank, Financial Institutions and others(Total)	Nil	Nil	Nil	Not applies ble	Not applie able	Not applica ble
11.		Highest educational q	ualification:					
		(Give details of higher diploma/ degree course was completed.)	e, name of the Scl	hool /College/ Univers	sity and the ye	ear in whic	e cert	ificate/ course
		- 10 th (Metric), SUMR - 12 th (Intermediate) I	IT HIGH SCHOOL ALIT NARAYAN	., BANMANKHI, (BSEB, MITHILA UNIVERSITY	, DARBHANG	R -1974 A, YEAR - 1	1976	

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VERIFICATION

- I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-
- (a) there is no case of conviction or pending case against me other than those mentioned in items5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified	atPURNEAthis	the6	"day
of FE	BRUARY - 2023	Vizay	kuna khomby
			DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
- Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- Note: 4. The affidavit should be either typed or written legibly and neatly.
- Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

FORM A

न्वायालय, अपर मुख्य न्यायिक दण्डाधिकारी प्रथम, पृणियाँ

स्पेशल वाद संख्या - 71/2018

के0 हाट (भरगा) - थाना कांड संख्या 677/2015

अनिल जुमार

विद्वान सहायक अभियोजन पदाधिकारी

श्री दिनेश कुनार

अभियुक्त

वादी

1. विजय खेमका उर्फ विजय कुमार खेमका

विद्वान अधिवक्ता

श्री सुनील कुमार सिन्हा

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जिसे साबित करने में अभियोजन असफल रहा है। प्रदीप दास या एक महत्वपूर्ण साक्षी हो सकता था अभियोजन ने न तो उसे साक्षी बनाया न ही विवारण के समय साक्षी के रूप में प्रस्तुत कराया है जो अभियोजन की उदासीनता को प्रकट करता है। यदि इस मामल में अभियुक्त दोषी है तो अभियोजन को उसे संदेह से परे साबित करना होगा। उसे संमावना के आधार पर दोषी नहीं ठहराया जा सकता है।

10.. इसप्रकार उपरोक्त तथ्यों एवं परिस्थितियों में साथ ही साथ अमिलेख पर उपलब्ध साध्य के आधार पर मैं इस निष्कर्ष पर पहुँचता हूँ कि अभियोजन अभियुक्तगण में विरूद्ध लगाये गये आरोपों को युक्ति—युक्त संदेह से परे साबित करने में डिफल रहा है। तदनुसार मैं अभियुक्तगण को उनके विरूद्ध लगाये अपराध के अन्तर्गत लगाये गये आरोप को लिये दोधी नहीं पाता हूँ।

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अतः अभियुक्त विजय खेमका उर्फ विजय कुमार खेमका को उनके विरूद्ध आरोपित धाराओं के अन्तर्गत दोषी नहीं पाते हुए दोष मुक्त किये जाने का आदेश दिया जाता है। साथ ही साथ उन्हें तथा उनके प्रतिमूओं को बन्ध पत्र के दायित्व से मुक्त किया जाता है।

स्थान :- पूर्णियाँ दिनाक:- 13, 06, 2022 प्रवर्धिक विव्य प्रकाश

अपर मुख्य न्यायिक दण्डाधिकारी, प्रथम जिला :- पूर्णियाँ (बिहार)

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